

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

Item No. 124
IB-989/ND/2020

IN THE MATTER OF:

Grand Arch Resident Welfare Association	...	Applicant/Petitioner
Vs		
IREE Pvt Ltd	...	Respondent

Order under Section 7 of IBC.

Order delivered on 02.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Chinmoy Pradip Sharma, Adv.
	Mr. Kush Sharma, Adv.
	Mr. Irfan Hasieb, Adv.
For the Respondent	: Mr. Saurabh Kalia, Adv.

ORDER

Learned Counsel for the applicant states that parties are endeavouring to reconcile the accounts and there is a possibility of settlement. Hence, seeks adjournment.

List on 15.03.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

Mukesh